

(d)

	Project	Implementing Agency	Monitoring Agency
(i)	Orissa Power Sector Reform Project	Grid Corporation of Orissa (GRIDCO)	Power Department of Government of Orissa, Union Ministry of Power.
(ii)	Orissa Health & Family Welfare Project	Health & Family Welfare Department of Government of Orissa	Union Ministry of Health & Family Welfare.
(iii)	Cuttack Urban Services Improvement Project	Project Management Unit, Cuttack	Housing & Urban Development Department of Government of Orissa, Union Ministry of Urban Affairs & Employment.
(iv)	Reproductive Health (Technical Cooperation) Project	Parivar Seva Sanstha (PSS)	Project Management Unit, Bhubaneswar, Union Ministry of Health & Family Welfare

(e) The implementation of all the four Projects has commenced.

#### Export of Minerals

3250. SHRI P.S. GADHAVI: Will the Minister of COMMERCE be pleased to state:

(a) the details of minerals exported during 1997-98 and also the name of minerals which were exported from Gujarat;

(b) whether the Government propose to provide proper system facilities, proper market mechanism and support price to the mineral exporters;

(c) if so, whether any package is proposed to be formulated by the Minerals and Metals Trading Corporation of India for encouraging the exporters; and

(d) if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) Sir, the total export of minerals (both processed and bulk minerals) during the year 1997-98 is Rs. 3567 crores (approx.). The minerals which were exported from Gujarat during this period are Bauxite and bentonite exported from Jamnagar and Kutch districts.

(b) The Govt. is granting concessional rates of import duty to the export oriented units for importing machinery, and the income derived by the exporters from the exports of processed ores and minerals is exempted from income tax. The Govt. of Gujarat has set up Gujarat International Trade Promotion Council for providing relevant information to exporters of minerals and has set up Gujarat Export Corporation.

(c) and (d) Export benefits like disclaimer to avail tax benefits under section 80HHC of the Income-tax Act and Special Import Licence is made available to exporters on demand. MMTC also provides secured financial assistance to exporters prior to shipment.

#### Appointment in ECL

3251. SHRI SUSHIL KUMAR SINGH:  
SHRI BRAJ MOHAN RAM:  
SHRI RAVINDRA KUMAR PANDEY:  
SHRI RAGHUVANSH PRASAD SINGH:  
SHRI PRABHUNATH SINGH:

Will the Minister of COAL be pleased to state:

(a) whether an interview of successful candidates for appointment to the post of junior Overmen was held in November, 1997 in Eastern Coalfields Ltd.;

(b) if so, the reasons for not declaring the result of aforesaid interview so far;

(c) whether there is acute shortage of junior Overmen in Eastern Coalfields Ltd.;

(d) if so, the number of sanctioned posts of junior Overmen in the company and the number of employees working against these posts;

(e) the number of Junior Overmen retired in Eastern Coalfields Ltd. during the last three years; and

(f) the steps taken/proposed to be taken by the Government for making appointments of Junior Overmen and also for safety of mines?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY): (a) An interview for appointment to the post of Overman at Eastern Coalfields Limited was held in November, 1997.

(b) As reported by Coal India Limited, the result could not be declared as the matter is subjudice before the Hon'ble High Court, Calcutta.

(c) and (d) Eastern Coalfields Limited has surplus of Overmen. Against the sanctioned strength of 1410, there are 1500 Overmen on the rolls of Eastern Coalfields Limited. There is no separate designated post of Junior Overman.

(e) Total number of Overman retired in last three years is as under:—

Year	No. of Overman Retired
1995-96	26 Heads
1996-97	34 Heads
1997-98	44 Heads

(f) Since there is already a surplus of Overmen in Eastern Coalfields Limited, question of fresh appointment of Overmen does not arise.

[Translation]

#### Amendment in the Patent Act

3252. SHRI PRADEEP KUMAR YADAV:  
SHRI K.C. KONDAIAH:  
SHRI ANANT KUMAR HEGDE:  
SHRI RAMKRISHNA BABA PATIL:  
SHRI R. SAMBASIVA RAO:

Will the Minister of COMMERCE be pleased to state:

(a) whether a meeting of the Group of Ministers set up to finalise draft bill for amending 1970 Patent Act was scheduled to be held in Delhi on 16th November, 1998 was adjourned without making any headway; and

(b) if so, the reasons therefor?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) and (b) No, Sir. The meeting of the Group of Ministers set up to consider amendment to the Patent Act, 1970 was held on 11th November, 1998.

[English]

#### IRS Officers on Deputation

3253. CAPT. JAI NARAYAN PRASAD NISHAD:  
SHRI M.C. DHAMOTHARAN:

Will the Minister of FINANCE be pleased to state:

(a) the number of IRS officers on deputation to various institutions in the country who have completed their tenure and are not being called for;

(b) the number of such officers who are on deputation even after having completed the maximum tenure permissible under the rules;

(c) whether the Government propose to call them back to join their original place of posting; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) to (d) 26 (Twenty six). The tenure of the officers deputed to various organisations is governed by the rules regulating the appointment to the posts concerned. Extension in the deputation tenure of such officers is considered and granted by the borrowing